

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Criminal) No. 99/2015

PRADYUMAN BISHT

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((Only W.P (C) No. 1422 of 2019 is to be listed.
IA No. 98849/2021 - APPLICATION FOR PERMISSION
IA No. 67042/2017 - CLARIFICATION/DIRECTION
IA No. 10713/2015 - GRANT OF INTERIM RELIEF
IA No. 10398/2020 - INTERVENTION APPLICATION
IA No. 21604/2018 - INTERVENTION APPLICATION
IA No. 16856/2018 - INTERVENTION APPLICATION
IA No. 10142/2015 - STAY APPLICATION)

WITH

W.P.(C) No. 1422/2019 (PIL-W)

IA No. 136154/2020 - EXEMPTION FROM FILING O.T.

IA No. 185316/2019 - EXEMPTION FROM FILING O.T.)

Date : 24-02-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Manoj Swarup, Sr. Adv.
Mr. Durga Dutt, AOR
Mr. Rohit Priyadarshi, Adv.
Ms. Kriti Dang, Adv.
Mr. Vaibhav Shukla, Adv.
Mr. Aditya Tripathi, Adv.

Mr. Sidharth Luthra, Sr. Adv.
Ms. Supriya Juneja, Adv.
Mr. Simon Benjamin, Adv.

Petitioner-in-person

For Respondent(s) Mr. Mishra Saurabh, AOR
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Mr. Prannoy Joe Sebastian, Adv.

Mr. Subodh S. Patil, AOR

Mr. Lokesh Sinhal, Sr. A.A.G.
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Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.

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Mr. V. N. Raghupathy, AOR

Mr. G. Prakash, AOR

Mrinal Gopal Elker, AOR

Mr. Abhay Prakash Sahay, A.A.G.

Mr. Sachin Patil, AOR

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Mr. P.S. Negi, Adv.

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Ms. Marbiang Khongwir, Adv.

Mr. Kynpham V. Kharlyngdoh, Adv.

Mr. Daniel Lyngdoh, Adv.

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Mr. Amit Kumar Singh, Adv.

Ms. Chubalemla Chang, Adv.

Mr. Prang Newmai, Adv.

Mr. Som Raj Choudhury, AOR

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Mr. Ashok Basoya, Adv.

Mr. Sandeep Kumar Jha, AOR

Mr. Arpit Prakash, Adv.

Mr. Narendra Kumar, AOR

Mr. Raghvendra Kumar, Adv.

Mr. Anand Kumar Dubey, Adv.

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Mr. Adit Jayeshbhai Shah, Adv.

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Ms. Raveesha Gupta, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
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Mr. Devvrat Singh, Adv.
Ms. Muskan Surana, Adv.

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Mr. Gurmeet Singh Makker, AOR

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Mr. Aman Pal, A.A.G.
Mr. Mayank Dahiya, Adv.
Ms. Aashna Gill, Adv.
Ms. Bhupinder, Adv.
Mr. Ajay Pal, AOR

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Mr. Rajat Nair, Adv.
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Mr. Anand Venkatramani, Adv.
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Mr. Sourav Singh, Adv.

Mr. Sidrayal Notiyal, Adv.

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Mr. Akhileshwar Jha, Adv.
Ms. Niharika Dewwedi, Adv.
Ms. Yamini Sharma, Adv.
Mr. Kajal Kumari, Adv.
Mr. Pawan Kaushik, Adv.
Mr. Anil Kumar Singh, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the Union submits that an affidavit containing guidelines has been filed. Mr. Mishra, appearing for the Bar Council, submits that he would file an affidavit comprehensively containing a list of incidents, which caused concern among the advocates in various parts of the country.

Learned *amicus curiae* and counsel for the petitioners shall consider the feasibility of focussing on the areas and specific places where heightened security concerns exist and the possible solutions which can be considered.

List the matters for consideration after six weeks.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MATHEW ABRAHAM)
COURT MASTER (NSH)